

[English]

MR. CHAIRMAN : Please conclude

[Translation]

KUNWAR SARVARAJ SINGH : Such incidents are taking place all over Uttar Pradesh, I have told earlier too. This incident took place two-three days back in Mainpuri in which large scale plundering took place in the houses of muslims which were put to fire their houses and shops were also plundered, commercial establishments were also attacked. . . (Interruptions) I would like to say that the people who are under arrest here should be released immediately. Action should be taken against the officers who have arrested them without any fault . . . (Interruptions) Action is being taken against the workers. . . (Interruptions)\*

[English]

MR. CHAIRMAN : Please do not record that.

[Translation]

KUNWAR SARVARAJ SINGH : It should be stopped immediately. If in the name of criminals state Government and coalition Government. . . (Interruptions) Centre should instruct the U.P. Government., If it is not done the Central Government should dismiss the State Government provide some funds to improve law and order situation there.

With these words, I conclude my speech. I thank you for giving me an opportunity to speak.

SHRI GANGA CHARAN RAJPUT : Samajwadi party is one of the part in coalition Government at Centre.

The list of people detained in U.P. can be asked for by the Government. All those included in the list are criminals for whom they are recommending and giving protection. . . (Interruptions)

SHRI BRIJ BHUSHAN TIWARI : A Member of Congress party Shri Sontosh Mohan Dev had raised in this House the issue of a constable of RPF Shri Jha who was on hunger strike. . . (Interruptions)

[English]

MR. CHAIRMAN : Not now please. Do not raise an issue like this.

[Translation]

SHRI BRIJ BHUSHAN TIWARI : There was a direction

\* Not Recorded.

from the Chair that he will reply within two days. . . (Interruptions)\*

[English]

MR. CHAIRMAN : You may please meet the hon. Speaker on this. Nothing will go on record.

(Interruptions)\*

MR. CHAIRMAN : Now I call the last name. Shri Sukh Lai Kushwaha.

(Interruptions)

[Translation]

SHRI GANGA CHARAN RAJPUT : I would like to clarify the issue of Uttar Pradesh. They have made wrong allegations on the Government of Uttar Pradesh . . . (Interruptions)

SHRI SUKH LAL KUSHWAHA : Mr. Chairman, Sir, I should be allowed to speak, Hon'ble Chairman, Sir, I would like to submit to the Government through you that as just now hon'ble members have told there is a shortage of drinking water all over the country, this is very clear and nothing is fictitious in it.

But, I regret that in Oct, 1996 I sanctioned 107 hand pumps from MPLA Development fund, but no such development work has been done till date. That case has been kept pending on the pretext of technical difficulties in it. Actually when a Panchayat gets the Hand-pump drilled, it is drilled in Rs. 23,000 and if it is done by the Government agency it comes of Rs. 32042. I have given the handpumps to the Panchayats and not to the Government agencies. therefore on the pretext of it being a technical matter and reporting there to be technical faults and lack of technique, the funds have been withheld. On 3.3.1997, after the meeting with the collector, I faxed to Shri Jena from Satna to resolve this matter immediately so that 107 hand pumps can be installed. People in my area and in jungle died of scarcity of water. This problem should be solved, but Mr. Jena has left the House, Hon'ble Mr. Jena has not even replied, It is May now, it would have no significance after June. The problem of drinking water has increased now.

I would like to request the central Government through you. I have raised this matter many times earlier also that the District Magistrate has stopped our work out of pre-judice. Member of Parliament Development fund is for the

\* Not Recorded.

service of the people of the area through Member of Parliament. It is not to be used at the will of D.M. This is not given to dominate over the feelings of the Members of Parliament. This fund is not given to use against the interest of Members. It is for the development, therefore, I would like to request that the Officer who is prejudiced should be transferred from there and the matter should be inquired into. If he has deliberately been entrapped and if people are really facing scarcity of water, it is my request that this District Magistrate should be punished and suspended. . . (Interruption).

[English]

MR. CHAIRMAN : I have already directed the Government. I, once again, direct the Government that the issue raised by the hon. Members recently about the drinking water shortage may be attended to and individual replies may be sent to those who have raised this issue.

Now, the statement to be made by Prof. Ummareddy Venkateswarlu regarding Delhi Rent Act, 1995.

14.16 hrs.

[English]

#### STATEMENT BY MINISTER

##### Delhi Rent Act, 1995

THE MINISTER OF STATE IN THE MINISTRY OF URBAN AFFAIRS AND EMPLOYMENT AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (DR. U. VENKATESWARLU) : Sir, on the other day, some hon. Members including Shri Vijay Goel, have raised this issue and there was also a direction from the Chair.

The Delhi Rent Act, 1995 was assented to by the President on 23.8.1995. A large number of representations were received in this Ministry from the Associations/Organisations and individuals. While some have been demanding changes in certain provisions of the Act, others have been asking for immediate enforcement of the Act. An All Party Committee was also constituted by the then Chief Minister of Delhi immediately after the Delhi Rent Bill was passed by both the Houses of Parliament. The Committee also suggested certain changes in some of the provisions of the Act.

The Government is examining all these representations

from the Individuals/Associations and recommendations of the All Party Committee. Several high level meetings have also been convened by the Government. In the process, several views have also emerged.

On 7.5.97, the hon. Delhi High Court heard a petition filed by Shri H.D. Shourie, Director, Common Cause regarding enforcement of the Delhi Rent Act, 1995 which was assented to by the President on 23.8.95. The hon. Delhi High Court has directed the Union of India to file a detailed affidavit explaining the action taken in the matter so far. The next date of hearing has been fixed for 20.5.97.

As the matter is now under consideration of the Government and the same is also *sub-judice* in the Delhi High Court, it would not be appropriate for me to say more at this stage.

Further, a meeting of the leaders of all parties was convened by the hon. Prime Minister this morning and the members were apprised of the present situation. A consensus has emerged in the all party meeting that we should make an appeal to all those who are agitating in this regard to call off their agitation and restore normalcy, since the Government is examining the issues expeditiously. The Government make an appeal to all concerned to call off their agitation.

[Translation]

SHRI JAI PRAKASH AGARWAL (Chandni Chowk-Delhi) : What could we get out of it . . . (Interruptions)

[English]

MR. CHAIRMAN : There can be no discussion on the statement.

[Translation]

SHRI JAI PRAKASH AGARWAL : The standing committee had also said that it should be revised.

[English]

MR. CHAIRMAN : All those details are there in the hon. Minister's statement please take your seat. There can be no discussion now.

[Translation]

SHRI JAI PRAKASH AGARWAL : The tenants as well as traders have come out on the roads. What benefit could we get from this statement, what relief could we get ?